

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-879/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Delhi Control Devices Pvt Ltd. **.....Applicant**

Vs.

M/s Datawind Innovation Pvt Ltd. **.....Respondent**

Order delivered on 28.09.2018

CORAM


**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant :

For the Respondent :

ORDER

Learned counsel for the applicant states that he wishes to withdraw the application as the same is defective and shall take appropriate steps in respect to the same. Application is allowed to be withdrawn. Application is disposed of as withdrawn.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**